

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.235- IA/539(AHM)2024  
ITEM No.236- IA/913(AHM)2024  
in  
**CP(IB)/188(AHM)2021**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Central Bank of India & Anr  
V/s  
Shreeram Developers  
(Corporate Guarantor)

.....Applicant

.....Respondent

**Order delivered on: 01/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
RP in person : Mr. Chirag Shah  
For the Respondent : Mr. Nipun Singhvi, Adv. a/w Mr. Mayur Jugtawat

**ORDER**

**IA/539(AHM)2024 & IA/913(AHM)2024**

Ld. Counsel for the respondent seeks adjournment. Respondent is directed to file within one-week.

List for further consideration on 05.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**